

(4)

In the Central Administrative Tribunal
Principal Bench: New Delhi

1. OA No.860/87 Date of decision: 12.11.1992

Suresh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

2. OA NO.929/87

P.N. Sehgal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

3. OA No.931/87

Durga Singh ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

4. OA No.932/87

Shabbir Ali ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

5. OA No.933/87

B.L. Sharma ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

6. OA No.934/87

Ramesh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

7. OA No.935/87

Mohinder Pal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

8. OA No.936/87

S.D. Ratari

Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

Respondents

9. OA NO.937/87

Y.P. Sharma

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

Respondents

10. OA No.938/87

D.S. Gusain

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

11. OA No.939/87

V.K. Khanna

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

12. OA No.940/87

H.S. Mehta

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

Respondents

13. OA No.941/87

V.K. Talwar

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

Respondents

14. OA No.942/87

J.U. Quadari

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

15. OA No.943/87

H.K. Shrotrya

Petitioner

Versus

Chief Secretary, Delhi Administration
& Another.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioners ...Shri G.D. Gupta, Counsel.

For the respondents ...Mrs. Avnish Ahlawat, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioners Shri G.D. Gupta submitted that all the petitioners have since been absorbed in service in Grade-II of Delhi Administration Accounts Service at its initial constitution, to which position Mrs. Avnish Ahlawat, learned counsel for the respondents also agrees. These petitions have become unnecessary.

Hence, they are disposed of. We, however, make it clear that on that basis the petitioners are entitled to work out their rights regarding seniority in Grade-II of Delhi Administration Accounts Service and for further promotions. No costs.

2. Let a copy of this judgement be placed in all the case-files of these petitions listed together.

(I.K. Rasgotra)
Member(A)

Court Officer

(V.S. Malimath)
Chairman

Central Administrative Tribunal
Pragati Branch, New Delhi
Paradise House,
Punjabi Marg.

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